

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI:

R.A.NO. 144/95 in
D.A.No.2217/94

New Delhi, this the 7th day of July, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri M.D. Pandey
s/o Shri Purshottem Pandey,
aged about 44 years
r/o Village Biharipur,
(c/o Shri Lila Dhar Pandey),
Gali No.3, Near CRPF Camp,
New Delhi and employed as

Const in the Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India,
New Delhi.

.. Applicant

Vs.

Union of India, through

1. The Secretary,
Ministry of Home Affairs,
Govt. of India, North Block,
New Delhi.
2. The Director,
Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India, North Block,
New Delhi.
3. The Deputy Director,
Subsidiary Intelligence Bureau,
Ministry of Home Affairs, Lucknow.

.. Respondents

O R D E R

Hon'ble Shri J.P. Sharma, Member (J)

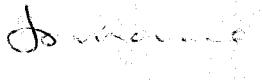
The judgement dated May, 1995 was passed on
the basis of statement given by the learned counsel
of the parties. The learned counsel for the
petitioner Shri B.B. Raval has clearly stated
before the Bench as stated in para 3 of the

judgement and referring to para 4.4 of the
reply of the respondents stated that respondents
to expedite the consideration of the matter.
In view of this, the original application was
disposed of.

The mention of certain facts in the
Review application cannot be taken to be a ground
for review of judgement because it does not fall
in any of the categories already referred to by
the petitioner in para 1 of the Review Appli-
cation referring to Order 47 Rule 1 CPC. The
Review Application is therefore totally devoid
of merit and is dismissed by circulation.


(K. MUTHUKUMAR),
MEMBER (A)

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(J.P. SHARMA),
MEMBER (J)